COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIRST TO SIXTY-EIGHTH REPORTS (ENGLISH VERSION)



EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

THIRTY-SECOND REPORT

(Presented on 1-4-1987)

- I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-second Report.
 - 2. The Committee met on 30 March, 1987 for-
 - I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1987 (Insertion of new article 16A) by Shri Harish Rawat.
 - (2) The Constitution (Amendment) Bill, 1987 (Amendment of articles 102 and 191) by Shri Vishnu Modi.
 - II. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.
 - III. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 3, 4 and 5 set down in the List of Business for Friday, 3 April 1987.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill. 1987 (Insertion of new article 16A) by Shri Harish Rawat.

The Bill seeks to insert a new article 16A in the Constitution with a view to provide that all adult citizens shall have the right to work, that is to say, the right to guaranteed employment and payment for their work in accordance with its quantity and quality.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1987 (Amendment of articles 102 and 191) by Shri Vishnu Modi.

The Bill seeks to amend the Constitution with a view to provide that a person shall be disqualified for being chosen as, and for being, a member of either House of Parliament or legislature of a State, if he shows disrespect to the Constitution, National Anthem, National Flag or boycotts the Republic Day celebrations or Independence Day celebrations.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

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Classification and allocation of time to Bills

- 4. The Committee then considered classification and allocation of time to eleven Bills specified in Appendix.
- 5. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A': --
 - (1) The Constitution (Amendment) Bill, 1987 (Insertion of new articles 23A, 23B and 23C) by Shrimati Basavarajeswari.
 - (2) The Prohibition of Use of Religious, Communal, Regional and Sectoral Nomenclatures for Political Parties and Prevention of Miruse of Religious Places Bill, 1987 by Shrimati Basavarajeswari.
 - (3) The Civil Disturbence Victims Compensation Bill, 1987 by Shri G. S. Easavaraju.

The Committee further recommend that all the remaining eight Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allocation of time to Resolutions

- 6. The Committee recommend allocation of time to resolutions as follows:--
 - Resolution by Shri Paiasaheb Vikhe Patil regarding 2 hours modification of guidelines for fixing prices of agricultural commodities.
 - (2) Resolution by Shri S. M. Guraddi regarding steps 2 hours for defence preparedness.
 - (3) Resolution by Shrimati Usha Choudhary regarding 2 hours remunerative prices for agricultural produce.

Recommendations

- 7. The Committee recommend that-
 - (i) Saivashri Harish Rawat and Vishnu Modi be permitted to move for leave to introduce their Constitution (Amendment) Bills;
 - (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
 - (iii) the allocation of time to resolutions, as shown in paragraph 6 above be agreed to by the House.

NEW DELHI;

M. THAMBI, DURAI.

Chairman,

March 30, 1987 Chaitra 9, 1909 (Saka) Committee on Private Members'
Bills and Resolutions.

APPENDIX

SI. No.	Name of the Bill and the member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1	The Constitution (Amendment) Bill, 1987 (Substitution of new article for article 54, etc.) by Prof. Madhu Dandavate.	7 of 1987	В	2 hours
2	The Constitution (Amendment) Bill, 1987 (Amendment of articles 19 and 326) by Prof. Madhu Dandavate.	4 of 1987	D	2 hours
3	The Constitution (Amendment) Bill, 1987 (Amendment of Bighth Schedule) by Prof. Madhu Dandavate.	5 of 1967	Þ	2 hours
4	The Companies (Amendment) Bill, 1987 (Amendment of section 252, etc.) by Prof. Madhu Dandavete.	10 of 1987	В	2 hours
5	The Private Investigators and Security Guards Bill, 1987 by Shri Ram Bahadur Singh.	21 of 1987	B	2 hours
6	The Constitution (Amendment) Bill, 1987 (Amendment of Tenth Schedule) by Shrimati Basavarajoswari.	11 of 1987	3	2 hours
7	The Constitution (Amendment) Bill, 1987 (Insertion of new articles 23A, 23B and 23C) by Shrimati Basavarajeswari.	15 of 1987	A	2 hours
8	The Providing of Free Medical and Technical Education Bill, 1967 by Shrimati Basavarajeswari.	20 of 1987	3	2 hours
9	The Prohibition of Use of Religious, Communal, Regional and Sectoral Nomenclatures for Political Parties and Prevention of Misuse of Religious Places Bill, 1967 by Shrimati Basavarajoswari.		A	2 hours
10	The Schools (Taking Over and Uniform Syllabus) Bill, 1967 by Shri H.N. Nanje Gowda.	17 of 1987	•	2 hours
11	The Civil Disturbance Victims Compensa- tion Bill, 1967 by Shri G.S. Basavaraju.	13 of 1987	A	2 hours